

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

FOR THE ATTENTION OF THE CREDITORS OF M/S MANJEERA RETAIL HOLDINGS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor	MANJEERA RETAIL HOLDINGS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	25/02/2000
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Hyderabad
4.	Corporate Identity No./ Limited Liability Identification No. of the Corporate Debtor	U72200TG2000PTC033700
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: #711,ManjeeraTrinityCorporate,BesideManjeera Mall,JNTU-Hitech City Road,Kukatpally Hyderabad TG 500072 IN, India.
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 18/07/2023 Date of Intimation to IRP: 19/7/2023
7.	Estimated date of closure of insolvency resolution process	14/01/2024 180 days starting from the date of commencement of Corporate Insolvency Resolution Process
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA. Sri Vamsi Kambhammettu IBBI/IPA-001/IP-P00664/2017-2018/11141 AFA Valid till: 18/12/2023
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Plot No. A85, Flat DX4, Sri Varasiddhi Nivas, Level 2, Road No. 11, Film Nagar, Jubilee Hills, Hyderabad - 500 033. Email: casrivamsi@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Plot No. 645, Unit # A3, 1 st Floor, Vaishnavi@36, Road No. 36, Jubilee Hills, Hyderabad - 500 033. Email: cirp.mrhpl@gmail.com
11.	Last date for submission of claims	01/08/2023 (14 days from the appointment of IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as authorised representative of creditors in a class (Three names for each use)	Not Applicable as per information available with IRP



14.	a) Relevant Forms and b) Details of authorized representatives are available at:	a) Web Link: https://www.ibbi.gov.in/home/downloads b) Not Applicable
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Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of corporate insolvency resolution process of **M/s. MANJEERA RETAIL HOLDINGS PRIVATE LIMITED** on 18/07/2023 (Date of Intimation to IRP: 19/07/2023).

The creditors of **M/s. MANJEERA RETAIL HOLDINGS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 01/08/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA - Not Applicable as per information available with IRP.

Submission of false or misleading proofs of claim shall attract penalties.

Date and Place: 19/07/2023, Hyderabad


CA. Sri Vamsi Kambhammettu
IBBI/IPA-001/IP-P00664/2017-2018/11141
Interim Resolution Professional